

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO. 286/2009, 287/2009 and 288/2009

Date of hearing : 11.2.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

#### **Petition No. 286/2009**

Sub: Approval of transmission tariff for 400 kV D/C Muzaffarpur-Gorakhpur transmission line in Eastern-Northern Inter-connector associated with Tala Hydro Electric Power, East-North interconnector and Northern Region transmission system for the period from 2009-14.

Petitioner : Powerlinks Transmission Limited, New Delhi

Respondents : PGCIL, RRVPNL, AVVNL, JVVNL, JdVVNL, PSEB, HPPC, UPPCL, J&K, DTL, HPSEB, Chandigarh Administration, UPCL, NCR, BSES Yamuna, BSES Rajdhani and NDPL

#### **Petition No. 287/2009**

Sub: Approval of transmission tariff for 400 kV D/C Gorakhpur-Lucknow transmission line and 400 kV D/C Bareilly-Mandola line, associated with Tala Hydro Electric Power, East-North interconnector and Northern Region transmission system for the period from 2009-14.

Petitioner : Powerlinks Transmission Limited, New Delhi

Respondents : PGCIL, RRVPNL, AVVNL, JVVNL, JdVVNL, PSEB, HPPC, UPPCL, J&K, DTL, HPSEB, Chandigarh Administration, UPCL, NCR, BSES Yamuna, BSES Rajdhani and NDPL

**Petition No. 288/2009**

Sub: Approval of transmission tariff for 400 kV D/C Siliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur transmission line and 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line in Eastern Region associated with Tala Hydro Electric Project, East-North inter-connector and Northern Region transmission system for the period from 2009-14.

Petitioner : Powerlinks Transmission Limited, New Delhi

Respondents : PGCIL, WBSEB, DVC, BSEB, GRIDCO, PD, Govt. of Sikkim and JSEB

Parties present : 1. Shri B.A.Choudhery, PTL  
2. Shri Suresh Sachedev, PTL  
3. Shri Ajay Bagri, PTL  
4. Shri D.K.Nandi, PTL  
5. Miss Nita Jha, PTL  
6. Shri R.B.Sharma, Advocate, BSEB

These applications have been made for approval of transmission tariff for the period from 1.4.2009 to 31.3.2014.

2. Learned counsel for the BSEB stated that the copy of the petition No. 288/2009 was not received. Representative of the petitioner handed over the copy of the petition to the learned counsel. Learned counsel sought two weeks time to file its reply. Request was allowed. Accordingly, respondent was allowed to file its reply latest by 26.2.2010 with a copy to the petitioner who may file its rejoinder, if any, by 12.3.2010.

3. The petitioner has also filed petition No. 17/2010 to allow the current applicable MAT tax rate i.e. 16.995% (including surcharge 10% and education cess 3%) for the purpose of working out tariff by grossing up return on equity and bring necessary amendments to this effect, which is pending before the Commission.

4. Commission directed that these petitions be re-notified for hearing after a view is taken on Petition No. 17/2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)